ANNUAL REPORT (1959-60) OF THE OIL AND NATURAL GAS COMMISSION

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, on behalf of Shri K. D. Malaviya, I beg to lay on the Table, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959, a copy of the Annual Report of the Oil and Natural Gas Commission for the year 1959-60. [Placed in Library. See No. LT-2779/61.]

REPORT OF THE INDIAN DELEGATION TO THE 17TH SESSION OF THE CONTRACTING PARTIES TO THE GATT

Shri R. M. HAJARNAVIS: Sir, on behalf of Shri Nityanand Kanungo, I beg to lay on the Table a copy of the Report of the Indian Delegation to the 17th Session of the Contracting Parties to the General Agreement on Tariffs and Trade (GATT), held in Geneva during October-November, 1960. [Placed in Library. See No. LT-2769/61.]

FIRST ANNUAL REPORT (1959-60) OF THE REHABILITATION INDUSTRIES CORPORATION LIMITED AND REVIEW OF THE WORKING THEREOF

SHRI R. M. HAJARNAVIS: Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following papers:—

- (i) First Annual Report of the Rehabilitation Industries Corporation Limited for the year 1959-60, together with the Auditors' Report thereon.
- (ii) Review of the working of the Rehabilitation Industries Corporation Limited for the year 1959-60.

[Placed in Library. See No. LT-2770/61 for (i) and (ii).]

THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) RULES, 1961

SHRI R M. HAJARNAVIS: I also, on behalf of Shri Manubhai Shah beg to lay on the Table, under subsection (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of the Ministry of Commerce and Industry Notification GSR. No. 255. dated the 22nd February, 1961, publishing the Khadi and Village Industries Commission (Amendment) Rules, 1961. [Placed in Library. See No. LT-2727/61.]

SIXTH ANNUAL REPORT (1960) OF THE ADMINISTRATIVE VIGILANCE DIVISION (MINISTRY OF HOME AFFAIRS)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table a copy of the Sixth Annual Report of the Administrative Vigilance Division (Ministry of Home Affairs) for the period 1st January to 31st December, 1960. [Placed in Library. See No. LT-2757/61.]

THE I. A. S.(CADRE) AMENDMENT RULES, 1961

Shri B. N. DATAR: I also beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 150, dated the 2nd February, 1961, publishing the I.A.S. (Cadre) Amendment Rules, 1961. [Placed in Library. See No. LT-2730/61.]

AMENDMENT IN THE PUNJAB MOTOR VEHICLES RULES, 1940, AS APPLIED TO HIMACHAL PRADESH

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of the Notification No. H(T)14-427/59, dated the 10th November, 1960, publishing an amendment in the Punjab Motor Vehicles Rules, 1940, as applied to